

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16301/2020

(Arising out of impugned final judgment and order dated 31-01-2019 in MUA227 No. 595/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHEEM SINGH

Respondent(s)

(I.R. and IA No.90132/2020-CONDONATION OF DELAY IN FILING and IA No.90133/2020-EXEMPTION FROM FILING O.T.
IA No. 161703/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-04-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Vibhav Misra, Adv.
Ms. Saumya Misra, Adv.
Mr. Yashveer Singh, Adv.
Mr. Rohit Lochav, Adv.
Mr. Vikrant Narayan Vasudeva, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted

The impugned judgment and order passed by the High Court and the Execution proceedings are ordered to be stayed.

The Appeal is ordered to be expedited.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR